CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00329/2020

DATED THIS THE 19TH DAY OF JANUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)
HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

Rajesh Gupta, S/o Kul Bhushan Gupta, Aged 51 years, Working as Senior Manager, Mechanical Maintenance, Deputed to Blast Furnace Unit, KIOCL Ltd., Mangaluru 575 010, And residing at No. D-6, KIOCL Township, Kavoor, Mangaluru 575 015 Having permanent address and at present H. No. 267-A, Last More, Gandhi Nagar, Jammu U.T. (Jammu & Kashmir) 180 004

....Applicant

(By Advocate Shri Vishwanath Bhat)

Vs.

Union of India,
 Rep. By its Secretary,
 Ministry of Steel,
 Udyog Bhavan, New Delhi 110 011

2. KIOCL Ltd.,

Rep. By its Chairman-cum-Managing Director, II Block, Koramangala, Bengaluru 560 034

3. Joint General Manager (HR&A) KIOCL Ltd., II Block, Koramangala, Bengaluru 560 034

4. Shri Gajanana Pai T, Father's name not known to the applicant, Aged 59 years, Joint General Manager, I/C Blast Furnace Unit, KIOCL, Panambur, Mangaluru 575 010

.....Respondents

(By Shri M.V. Rao, Senior Panel Counsel)

OA.No.170/00329/2020/CAT/BANGALORE

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ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 laying down therein a challenge to the order dated 04.12.2019 (Annexure A5) issued by the respondents.

- 2. At the very outset, Shri Vishwanath Bhat, learned counsel representing the applicant, submitted that during pendency of the Original Application, the applicant has submitted a representation dated 02.01.2021 seeking his posting at an appropriate place. He further submitted that the applicant will be satisfied if the Original Application is disposed of with a direction to respondents to decide the said representation within a timeframe.
- 3. Keeping in view the aforestated limited prayer made by learned counsel for the applicant, the Original Application is disposed of with a direction to respondents to decide the applicant's representation dated 02.01.2021 within a period of one month from the date of receipt of a certified copy of this order.
- 4. The OA stands disposed of in the above terms. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/